

**Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)**

**Appeal No. 254 of 2013 &
I.A. No. 339 & 340 of 2013**

Dated : 15th July, 2014

**Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. Rakesh Nath, Technical Member**

Dakshin Haryana Bijli Vitran Nigam Ltd. ... Appellant (s)

Versus

M/s Toshiba Corporation of India & Ors. ... Respondent(s)

Counsel for the Appellant (s) : Mr. Varun Pathak

Counsel for the Respondent(s): Mr. Kumar Mihir for R.1

ORDER

It is represented by both the parties that the settlement talks are still going on and it would likely to be settled within three weeks.

Post the matter for reporting settlement on **21.08.2014**. It is made clear that no more adjournment will be given.

**(Rakesh Nath)
Technical Member**

**(Justice M. Karpaga Vinayagam)
Chairperson**

Ts/js